

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2314
ANSWERED ON:05.02.2014
SUBLETTING OF GOVERNMENT ACCOMMODATION
Owaisi Shri Asaduddin

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether instances of subletting of general pool residential accommodation of Government Employees have come to the notice of the Government;
- (b) if so, the number of complaints received during the last three years from Delhi and other regional centres, year and place-wise;
- (c) the action taken in each case including the details of penalties imposed; and
- (d) the steps taken or being taken by the Government to restrict such subletting of Government accommodation?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SMT. DEEPA DASMUNSHI)

- (a): Yes, Madam.
- (b): The details are at Annexure-I.
- (c): The details are at Annexure-II.
- (d): Penalties imposed on the allottee have been made more stringent. In addition to the penalties imposed under the Allotment Rules, the concerned Ministry/Department of the delinquent allottee also initiates disciplinary action against them. The complaint process has been made easy and accessible by opening an avenue for lodging the on-line complaints in Delhi, through the website of the Directorate of Estates.